

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

No. 02 /2026/R&S

Ranchi, Dated the 19th of March, 2026

In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, Ranchi hereby amends **Rule 48** of the High Court of Jharkhand Rules, 2001, by way of omission of **Note of Rule 48** in the manner indicated below:-

“Note-. Omitted”

Aforesaid amendments shall take effect from the date of its notification.

By order of the Court

Sd/-

Registrar General